

26

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA 1581/1998

New Delhi this the 8th day of July, 2003

Hon'ble Shri Kuldip Singh, Member (J)  
Hon'ble Shri Govindan S.Tampi, Member (A)

1. Mukhbain Singh  
S/O Shri Darshan Singh  
R/O H.No.2612/4, Dashmesh Pura,  
Karolbagh, New Delhi-110005
2. Satya Pal Singh Chhokar  
S/O Lakhiram,  
R/O Vill and P.O.Chulkana,  
Distt. Panipat (Haryana )
3. Shri Auchtya Sharma  
S/O late R.D.Sharma,  
13, Luxmi Nagar, Meerut (UP)
4. Shri Puneet Kaushik,  
S/O Shri I.D.Kaushik,  
S-134, Greater Kailash-1  
New Delhi.
5. Sh.Harash Kapur  
S/O Shri H.L.Kapur,  
H.No.368, Pkt D-17,Sec.3,  
Rohini, Delhi-9
6. Shri Anil Alagh  
S/O D.S.Alagh  
R/O H.No.C-2/162, Janakpuri,  
New Delhi.

..Applicants

(By Advocate Shri Surinder Singh )

VERSUS

1. Comptroller General of Accounts of  
India, Bahadur Shah Zafar Marg,  
New Delhi-2
2. The Principal Director of Commercial,  
Audit and Ex.Officio Member  
Audit Board IV, West Block-8,  
Wing-4, R.K.Puram, New Delhi.

..Respondents

(By Advocate Shri Madhav Panikar )

O R D E R (ORAL)

(Hon'ble Shri Kuldip Singh, Member (J)

The applicants have filed this OA seeking relief to the effect that he is entitled to be paid full monetary



benefits on actual basis as a result of fixation of their pay from the end of the first year of their service. The applicants stated that their training period be treated as spent on duty for the purpose of granting increments. This matter has already been referred to the full Bench. The respondents have pleaded that as per the Circular dated 20.3.1997 the sanction of increments have been restricted. It has been provided therein that the first increment will be released on completion of one year's service, the second increment will be released on completion of two years of service and the third increment will be released on completion of three years and subject to satisfactory completion of the specified period of probation, i.e. on passing SOGE part I and II both/DA Grade examination. The Full Bench by their order dated 31.7.2001 has held that "respondents' circular dated 20.3.1997 cannot be said to be legally invalid merely because it restricts the benefit of grant of increments w.e.f. 1.1.1986 on notional basis and on actual basis w.e.f. the date of its issue, namely, 20.3.1997. Full Bench has also observed that as the applicants in OA have joined as SO (Commercial) on probation in September-November, 1987 the question of their drawing actual arrears of increments w.e.f. 1.1.1986 does not arise. Having regard to these facts, we find that it has been clearly stated that the respondents have ~~allowed~~ <sup>right to</sup> ~~beginning~~ to restrict the increments to the applicants.

2. In view of the above, OA has no merits and the same is dismissed. No order as to costs.

( Govindan S.Tampi )  
Member (A)

( Kuldip Singh )  
Member (J)